

Study of Gujarati

* 8. **Shri Dabhi** : Will the Minister be pleased to refer to the reply given to Starred Question No. 678 on 3rd August, 1956 and state :

(a) whether the University Grants Commission have now finalised the consideration of the question of instituting prizes and scholarships for the study of Gujarati at the Universities of Aligarh, Banaras and Vishwabarati ; and

(b) if so, details thereof ?

The Deputy Minister of Education (Dr. K. L. Shrimall) : (a) No, Sir.

(b) Does not arise.

Shri Dabhi : May I know who finally decides this question, the Government or the Commission ?

Dr. K. L. Shrimall : The University Grants Commission.

Raw Film Industry

* 99. { **Shri Ram Krishan** :
Dr. Rami Subhag Singh :
Shri Shivananjappa :

Will the Minister of Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 1757 on the 12 September, 1956 and state :

(a) whether the scheme for setting up a plant for manufacturing raw film in India has been finalised ;

(b) if so, the main features of the scheme ;

(c) whether it is a fact that East Germany has offered to provide experts and give the necessary facilities in this regard ;

(d) if so, whether the offer has been accepted ; and

(e) if accepted the nature of the advice and facilities to be provided ?

The Minister of Heavy Industries (Shri M. M. Shah) : Details of the scheme to be implemented are still under consideration. With your permission, Sir I may add that discussions and negotiations are going on with Messrs. Agfa Wolfen of East Germany and certain tests on storage of raw films and photo-sensitive raw materials are being carried out. As soon as the discussions, negotiations and tests are over and decisions are made on them, full details will be placed on the Table of the House.

Shri Ram Krishan : By what time will Government come to a decision ?

Shri M. M. Shah : It is too early to say. Perhaps it may take between three to six months.

Dr. Rama Rao : May I know if it is a fact that previously Ootacamund had been recommended for this industry, and if so, whether that fact is under consideration now ?

Shri M. M. Shah : The location actually has not yet been determined. They visited about nine places.

Shri Shree Narayan Das : May I know whether negotiations are being carried on with other concerns of other countries with regard to this ?

Shri M. M. Shah : To begin with, we carried on negotiations with four firms, but now we carried on negotiation with four firms, but now we have almost finalised with the East German firm of Agfa-Wolfen.

House of Mirza Gh

* 101. **Shri D. C. Sharma** : Will the Minister of Education be pleased to refer to the reply given in Starred Question No. 2000 on the 11th September, 1956 and state :

(a) the progress made with regard to the protection and preservation of the house of Urdu and Persian poet Mirza Ghalib ; and

(b) the estimated cost thereof ?

The Deputy Minister of Education (Dr. M. M. Das) : (a) It has been decided not to declare the house as a monument of national importance to be maintained by the Union Government under the Ancient Monuments and Preservation Act, 1904.

(d) Does not arise.

Shri D. C. Sharma : May I know the reasons which have led the Government not to declare this a national monument and whether it is going to be a protected monument under the auspices of the state Government.

Dr. M. M. Das : We have inspected this particular place and the particular building. Very little of the original building remains. Practically all parts of the building have been replaced by later constructions and there is no archaeological or architectural importance attached to it. So Government has decided not to declare it a national monument under the Ancient Monuments Preservation Act.

Shri D. C. Sharma : Who are the members of the team that inspected this building and came to the conclusion that this has no architectural or other kinds of importance ?

Dr. M. M. Das : The Director of Archaeology, the Joint Secretary of the Education Ministry and my poor self.

श्री मन्त्र बख्त : क्या मैं जान सकता हूँ कि केवल मिर्जा ग़ालिब के मकान की और हमारा क्यों ध्यान आकर्षित होता है जब कि और बहुत से हिन्दी या दूसरी भाषाओं के बड़े बड़े विद्वानों के मकान खंडहरों की हालत में हैं और क्या उनके मकानों की रक्षा की भी कोई व्यवस्था की जा रही है ?

Dr. M. M. Das : There were some questions in this House and Government's attention was drawn to that particular building.

Shri Chattopadhyaya : May I know what architectural design has got to do with a great poet and his memory, and whether it is not very urgent and important for the nation to have the memory of great poets preserved for the sake of the generations to come ?

शकशा त्क्या परलुक्त सनसار मन
 اور ويگانگ کوپشده ملتوی (مولانا
 اوزاد) - مہن اس کو زرا صاف کر
 ہمارے سامنے یہ سوال نہیں تھا کہ
 مرزا غالب کی یادگار مہن کوئی نئی
 چیز بنائی جائے - جو سوال پیدا
 ہوا تھا وہ یہ تھا کہ مرزا غالب کی
 زندگی کے آخری دن جس مکان مہن
 کبدر مہن اس مکان کو محفوظ
 دیا ہے بطور انکی یادگار کے - اس
 مکان کو دیکھا گیا - حالت یہ ہے
 کہ کوئی چیز اب اس مہن ایسی
 بنائی ہے جس سے یہ سمجھا جا سکے
 اس وقت مکان روپ کیا تھا - بالکل
 بدل ہے - بالکل ایک دوسری چیز
 ہو گئی ہے - کوئی دیوار بھی والی
 نہیں رہی ہے - محفوظ کیا جائے
 تو کس چیز کو کیا جائے - اب جو
 کام کیا جا سکتا ہے وہ صرف یہ ہے
 کہ وہاں ایک نیا مکان بنایا جائے -
 جہاں تک لڑکیاں جیکل تیار نہیں
 کا تعلق ہے وہ نئی بلڈینگز نہیں
 بنائے - اس کا کام ہے پرانی بلڈینگز

کی حفاظت کرنا - اسلئے اس سوال
 سے اس کا کوئی تعلق نہیں ہو سکتا
 البتہ گورنمنٹ اس بات پر فوری کر
 سکتی ہے - چنانچہ وہ کر رہی ہے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): I may make it a bit more clear. The issue before us was not that of setting up a new memorial to Mirza Ghalib. The issue raised was that the house in which Mirza Ghalib passed the last days of his life, should be preserved as his memorial. The condition of the house has been surveyed, and the position is that nothing is left in that house which may give us any idea about its actual shape at that time. It has, in fact, changed altogether in form. It is altogether a new thing now. Not a single wall of the old house has been left intact. The question then arises as to what is that we seek to preserve. All that is possible now is that a new house can be constructed there. So far as the Archaeological Department is concerned, it does not undertake construction of new buildings. It is concerned only with the preservation of old buildings. It is, therefore, not concerned with this question. Government, however, can consider this issue which they are doing].

Free Legal Aid

*102. **Dr. Ram Subhag Singh :** Will the Minister of Home Affairs be pleased to state :

(a) whether the opinion of the State Governments was sought regarding the grant of free legal aid to poor people on trial for offences punishable with not less than five years; and

(b) if so, the nature of the opinion received from them ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) Yes, in 1950, and again in 1952.

(b) The State Governments were of the view that owing to financial difficulties, it would not be possible for them to undertake any such scheme.

Dr. Ram Subhag Singh : May I know whether all the State Governments have sent their views ?

Shri Datar : The State Government's views have been received and this is the substance of their views.

Shri Shree Narayan Das : May I know whether the Central Government proposes to have a scheme under which it will give incentives or monetary aids to such of the State Governments as will undertake this scheme ?